

(b) the total amount taken by them?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) Nine.

(b) Out of Rs. 18.99 lakhs sanctioned so far to the nine private employers in West Bengal for construction of 1210 tenements, a sum of Rs. 3.00 lakhs only has so far been disbursed to them.

DEATH OF SHRI RAHIMTOOLA CHINYO

Mr. Deputy-Speaker: I have to inform the House of the sad demise of Shri Rahimtoola Chinoy, a Member of the old Central Legislative Assembly, who passed away in Bombay on the 27th November, 1957 at the age of 75.

I am sure the House will join with me in conveying our condolence to the relatives of the deceased.

The House may stand in silence for a minute to express its sorrow.

(The Members stood in silence for a minute.)

RE: MOTION FOR ADJOURNMENT

Mr. Deputy-Speaker: Papers to be laid.

श्री यादव (बाराबंकी) : उपाध्यक्ष महोदय, मैं अपने काम रोकने के सम्बन्ध में कुछ कहना चाहता हूँ। कृमिनल लाइमिटेड केक्ट का सेक्शन ७, जिसके अन्तर्गत डा० राम मनोहर लोहिया गिरफ्तार हुये हैं और प्रबंधनिक रूप से गिरफ्तार हुये हैं, भारतीय संविधान के अनुच्छेद १६ के विपरीत है। वह प्रबंधनिक रूप से जेल की यातना भोग रहे हैं।

Mr. Deputy-Speaker: Order, order. The hon. Member must have heard the other day the ruling that the hon. Speaker gave here. He had said here clearly that if a motion is disallowed and that information is con-

veyed to the Member concerned, then he has no right to raise it again unless he has seen the Speaker in his chamber and found out the reasons; if he is not satisfied, that question might arise afterwards. But when the hon. Member has been given that intimation, he cannot raise this here. If he is not satisfied, then he can come into the chamber and satisfy me that the decision taken is not the right one and that can be considered. But when he has been conveyed this information, this motion cannot be allowed here, and he should not get up again and disturb the proceedings of the House.

श्री यादव : चकि यह बड़े महत्व का प्रश्न है, मैं इन बात के लिये श्रीमान् की इजाजत चाहूंगा कि

Mr. Deputy-Speaker: Now the question is . . .

श्री बजर्राज सिंह (फिरीदाबाद) : मैं भी कुछ निवेदन करना चाहूंगा यह नियम सिर्फ उस मेम्बर के लिये है जिस ने मोशन दिया है। लेकिन यह दूसरे सदस्यों पर लागू नहीं होता है। इसलिये मैं निवेदन करना चाहूंगा

Mr. Deputy-Speaker: Order, order, I am on my legs. The hon. Member should observed that decorum.

It is rather queer that the hon. Member should put forward this argument that it might apply to the Member who has given that motion and not to others who had no motion at all. This is rather strange. I have conveyed to the hon. Member the decision that I have given. He has to wait and then discuss with me if he is not satisfied with it.

श्री बजर्राज सिंह : मुझे इस मोशन के सम्बन्ध में कुछ कहना है

Mr. Deputy-Speaker: Order, order. Let me finish first.

Who is ultimately to decide whether the motion is so important that it must be placed before the House; would that decision lie with the Chair or with

individual Members? Ultimately some decision has to be given even after it has been discussed. Now, for the present the decision has been given. It has to be accepted for the present. And if there is anything that the hon. Member wants to discuss, he can come into my chamber and discuss with me. We will see whether there is any reason to reopen it or to consider it.

Shri Braj Raj Singh (Ferozabad): We only wanted to submit certain things about violation of the principles of the Constitution.

Mr. Deputy-Speaker: He has many remedies in that regard.

Shri Braj Raj Singh: That remedy has been taken.

Mr. Deputy-Speaker: This is what I have said, that this is not the remedy, and that motion I have disallowed. Now he has to seek other remedies.

श्री यादव : उपाध्यक्ष महोदय, यदि यह सम्भव हो कि आप ही इस प्रश्न को रि-प्रोपन कर सकें.....

Mr. Deputy-Speaker: When he comes to me in the chamber I will tell him whether it can be done or not.

The Deputy Minister of Planning (Shri S. N. Mishra): Sir, on behalf of Shri Satya Narayan Sinha I beg to lay.....

श्री बजरंग सिंह : मैं श्रीमान् के इस निर्णय के खिलाफ वाक घाउट करता हूँ।

श्री अवास्थी (बिल्हीर) : आपने जो आदेश दिया है, मैं भी उसके विरोध में वाक घाउट करता हूँ।

15-35 hrs.

(At this stage Shri Yadav, Shri Braj Raj Singh and Shri Awasthi left the House).

Mr. Deputy-Speaker: Those hon. Members who want to stage a walk-out may do so without creating a disturbance.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Deputy Minister of Planning (Shri S. N. Mishra): Sir, on behalf of Shri Satya Narayan Sinha, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each.

(1) Supplementary Statement No. IV Second Session, 1957. [See Appendix III, Annexure No 14].

(2) Supplementary Statement No. V First Session. [See Appendix III, Annexure No. 15].

REPORT OF REHABILITATION FINANCE ADMINISTRATION

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table, under sub-section (2) of Section 18 of the Rehabilitation Finance Administration Act, 1948, a copy of the Report of the Rehabilitation Finance Administration for the half year ended the 30th June, 1957. [See No. LT-404/57].

BUSINESS ADVISORY COMMITTEE THIRTEENTH REPORT

Pandit Thakur Das Bhargava (Hisar): I beg to present the Thirteenth Report of the Business Advisory Committee.

STATEMENT BY THE PRIME MINISTER

REPORTED REFUSAL OF IRAQ GOVERNMENT TO PERMIT USE OF HAMBANIYA AIRPORT BY I.A.F. AIRCRAFT

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Sir, I should like to make a brief statement to clear up any possible misunderstanding that might have been created by newspaper reports. Reports have appeared in the Press that Iraq Government have refused